

Report (Hindi and English versions) of the Comptroller and Auditor General of India Union Government (No. 5 of 1996)-(Commercial)-(Participation of Private Parties with Oil and Natural Gas Corporation Limited in production of Crude Oil and Natural Gas, under article 151(1) of the Constitution.

[Placed in Library. See No. LT. 1398/97]

[English]

MR. DEPUTY-SPEAKER : Shri Kaikalā Satyanarayana.

(Interruptions)

MR. DEPUTY-SPEAKER : I will allow you all.

SHRI SATYANARAYANA KAIKALA (Machilipatnam) : Sir, In Cinema, Field Artistes...(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : The hon. Minister is here. He can immediately respond. He can immediately withdraw these Bills from the list...(Interruptions)

SHRI P.R. DASMUNSI (Howrah) : The hon. Minister of Parliamentary Affairs is here. He can immediately delete...(Interruptions)

MR. DEPUTY-SPEAKER : He has already started. He is a new Member. He is speaking for the first time in the House.

(Interruptions)

MR. DEPUTY-SPEAKER : Please allow him to speak. I will give you the opportunity.

(Interruptions)

SHRI SATYANARAYANA KAIKALA : In Cinema, Field Artistes, Producers etc. pay lakhs of rupees as Income-tax, Property tax etc. when they are in the peak of their career and when they are in much demand ....(Interruptions) But after losing stardom and when they are not in demand, or at the fag end of their careers, they are not in a position to earn even their livelihood ....(Interruptions)

MR. DEPUTY-SPEAKER : Please take your seat, he is reading something.

(Interruptions)

MR. DEPUTY-SPEAKER : Let him finish his speech.

(Interruptions)

MR. DEPUTY-SPEAKER : A new Member is speaking. He is speaking for the first time.

(Interruptions)

MR. DEPUTY-SPEAKER : Can't you allow the hon. Member to make his maiden speech?

SHRI SATYANARAYANA KAIKALA : Mr. Deputy-Speaker, Sir, I would like to raise the important issue of helping veteran cinema artistes who are in distress.

In the peak of their career, artistes, producers and other technicians in the film industry pay lakhs of rupees

to the exchequer in the form of various taxes like Income Tax, Property Tax etc. At the fag-end of their careers when they are no more in demand they are usually not in a position to earn even their livelihood. There are several cases where artistes are not left with enough money for their last rites after their death. Most of us know of the case of reputed artistes like Meena Kumari, Savitri, and Chittoor Nagaiah. There are many other veteran artistes in different parts of the country living in abject poverty.

I appeal to the Government of India to find a way of helping veteran artistes who are in distress keeping in view the fact that they paid lakhs of rupees to the Government in the form of taxes during their heyday. I suggest that a fund be created out of the tax paid by the cine-artistes — say 10 per cent of the amount of tax paid — and that fund be kept aside for helping artistes, producers and others in their old age. Any other assistance, if given by the Government, will boost the morale of the artistes who give their life to continue the traditions and culture of the country...(Interruptions)

SHRI P.R. DASMUNSI : Mr. Deputy-Speaker, I would request Shri Srikanta Jena to delete items 16 to 17 in today's Agenda. We cannot allow items 16 and 17 to be discussed today. It is against the interest of the entire country; it is against the interests of the workers; and it is against the promise made by the Prime Minister...(Interruptions) You cannot include these two items in the Agenda. Today, you are bringing this Bill to replace the Ordinance. What Shri Chidambaram is planning to bring today as agenda items 16 and 17 should be deleted forthwith. That is my submission. It should be referred to the Standing Committee. Let the Standing Committee go through it. Please do not be in a hurry. Shri Jena, please get up and assure the House that you will not bring it before the House...(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE : Earlier there was an Ordinance which was placed before the Standing Committee. We gave our recommendations.

SHRI E. AHAMED (Manjeri) : Sir, some hon. Members from Kerala are sitting in *dharna* outside the Parliament. We also share their sentiments.

MR. DEPUTY-SPEAKER : Please take your seat. I got your point.

(Interruptions)

SHRI E. AHAMED : Sir, I would like to draw the attention of the hon. Railway Minister that in the last year's Budget, an amount of Rs. 127 crore was granted and this year it went down from Rs. 127 crore to Rs. 34 crore. That is the main issue. The investments for Kerala have come down. No project has been taken up. No request has been considered. Nothing has happened to Kerala. Where can we go?

12.09 hrs.

*At this stage, Shri E. Ahamed and some other hon. Members came and stood on the floor near the Table.*

MR. DEPUTY-SPEAKER : Please go back to your seats.

*(Interruptions)*

MR. DEPUTY-SPEAKER : You are all senior Members. Please go back to your seats. Shri Banatwalla, you speak from your seat. You speak from your own seat.

SHRI G.M. BANATWALLA (Ponnani) : Sir, you ask the Minister to request the members to come in and he will examine the matter.

MR. DEPUTY-SPEAKER : Shri Banatwalla, you are a senior Member. You go back to your seat and then speak.

12.10 hrs.

*At this stage, Shri E. Ahmed and some other hon. Members went back to their seats.*

*(Interruptions)*

MR. DEPUTY-SPEAKER : Gentlemen, let the Railway Minister speak please.

*(Interruptions)*

*[Translation]*

SHRI VINAY KATIYAR (Faizabad) : No project has been taken up in Uttar Pradesh also.

MR. DEPUTY-SPEAKER : I am doing everything in order to save your Question Hour. You may please sit down.

*[English]*

SHRI G.M. BANATWALLA : Sir, let the Minister ask the Members to come in and assure them that he will examine the case...*(Interruptions)*

MR. DEPUTY-SPEAKER : I will allow you. Please take your seats.

*(Interruptions)*

*[Translation]*

MR. DEPUTY-SPEAKER : Yesterday also, your attitude was not good.

SHRI BRAHAMANAND MANDAL (Monghyr) : I had raised this question day before yesterday also.

*(Interruptions)*

*[English]*

MR. DEPUTY-SPEAKER : Will you listen to anybody? You did not listen to the hon. Speaker yesterday. Please take your seat.

*(Interruptions)*

*[Translation]*

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : Mr. Deputy speaker, Sir, as I said that when the hon'ble

understood my helplessness and was satisfied. Likewise, if other hon'ble members-whether they are from Gujrat or Kerala or anywhere else-had listened to me carefully yesterday, there would have been no need to raise this issue today again. I am saying it because when last time, I had gone to Kerala, my several Keralite colleagues had met me and submitted three projects before me. You might remember that you people had made a request in December 1996-97 which was in respect of Shornoor of Kuttipur. It has already been linked. Secondly, Sabarimalai is a very important place which should be linked. There are two routes-one from Annamalai to Sabarimalai and another is from Kottayam to Sabarimalai...*(Interruptions)* Why do you not listen? The problem with you is that you do not listen to anyone...*(Interruptions)* There are two routes for Sabarimalai. One is from Annamalai to Sabarimalai but much area is covered by this route. This time, we have linked Sabarimalai with Annamalai. Another route is from Kottayam to Sabarimalai-in between this route there is little distance. We will consider it is future. Everything should be done as per the rules and regulations. After this issue, the matter pertaining to doubling of Mangalore-Shornoor line was raised. We had given the assurance of three sectors and blocks. We are going to complete four sectors. Likewise...*(Interruptions)*

*[English]*

SHRI RAM NAIK (Mumbai North) : Sir, this is not the way...*(Interruptions)*

SHRI RAM VILAS PASWAN : Sir, if you have allowed me then let me explain, please...*(Interruptions)*

*[Translation]*

SHRI VINAY KATIYAR : Mr. Deputy Speaker, Sir, he had given assurances on several occasions. The people who are supporting his Government...*(Interruptions)*

SHRI RAM VILAS PASWAN : Mr. Deputy Speaker, Sir, the members from Kerala are sitting on dharna. Today, I am going to make an appeal to them. But at the same time, I would say that no injustice has been done to the state of Kerala and inspite of it if they feel that injustice has been done to them, I will call these people in the evening and hold talks with them respectfully. Therefore, I appeal to these people...*(Interruptions)*

*[English]*

MR. DEPUTY SPEAKER : Please take your seats.

*(Interruptions)*

*[Translation]*

MR. DEPUTY SPEAKER : You people are reducing the length of Question Hour. You may please sit down.

*(Interruptions)*

*[English]*

MR. DEPUTY-SPEAKER : Does he need your pleading?

MR. DEPUTY SPEAKER : Please take your seats.

*(Interruptions)*

*[Translation]*

MR. DEPUTY-SPEAKER : He is capable of making his submissions.

*(Interruptions)*

SHRI PRAMOD MAHAJAN (Mumbai-North East) : Mr. Deputy Speaker, Sir, it seems as if we are going to set a very unhealthy tradition. Where the Minister of Railways is speaking on the Railway Budget, all of us may have objections on some or other points...*(Interruptions)*

*[English]*

SHRI RAM VILAS PASWAN : The hon. Deputy Speaker has allowed me to respond. That is why I am responding...*(Interruptions)*

*[Translation]*

SHRI PRAMOD MAHAJAN : Mr. Deputy Speaker, Sir, all of us may have objections. It could be regarding financial matter, Railway goods or gauge conversion. And not only one state but other states may have objections. But the Parliament has got a certain convention to follow. It is not possible for any Railway Minister to implement the demands, made by us orally or in writing, immediately. If we have got any objection, we may express it outside through the means of agitation and the Minister of Railways can also reply outside. When there is discussion on the Railway Budget, we may place our demands before him and then the Minister may reply. And if we do not get the proper response from him, the whole world is there for launching an agitation. The objections being raised by the different states on certain things might be correct and if the Railway Minister intend to respond to all of them then there will be more than ten speeches on it. Tomorrow, the Government will be presenting the General Budget. And after presentation of the Budget, some people will come and say that why the Government is going to impose taxes on iron, on T.V. and other items. They will come to the Well of the House protesting against this move. Will Shri Chidambaram be responding to everyone of them? After all, the Parliament have got a certain convention. This requires serious thinking by every Member of the House...*(Interruptions)*

*[English]*

MR. DEPUTY-SPEAKER : These things should be avoided. That is all.

*(Interruptions)*

MR. DEPUTY-SPEAKER : Such things should be avoided in future.

*(Interruptions)*

MR. DEPUTY-SPEAKER : I have to speak regarding three Bills. Please allow me to speak.

*(Interruptions)*

SHRI E. AHAMED : Sir, what the hon. Member has said not correct. The hon. Railway Minister has been responding to the issues raised by the hon. Members...*(Interruptions)*

*[Translation]*

SHRI NITISH KUMAR (Barh) : Sir, I would also like to say something in respect of this tradition. This is not a healthy tradition. The views expressed by Shri Pramod Mahajan are very correct and pertinent. When the Railway Budget is under discussion, we may raise our objections, and ask for a reply and in case we do not get the Government's response then we may resort to another course...*(Interruptions)*

MR. DEPUTY SPEAKER : I have said that such things should be avoided in future.

SHRI NITISH KUMAR : Such a practice should not be followed again in future.

*[English]*

MR. DEPUTY-SPEAKER : I am sorry, I cannot allow you. There should be some limit. Please sit down.

*(Interruptions)*

MR. DEPUTY-SPEAKER : Shri Nitish ji, please sit down. I will have to say about three Bills. These Bills have to be enacted before 3rd April, 1997. Now I quote the precedent of 1993 :

"During Seventh Session (Tenth Lok Sabha), on 5th August, 1993 when Recovery of Debts due to Banks and Financial Institutions Bill, 1993 was under consideration of the House, a Member (Shri George Fernandes) sought permission for adjournment of debate to that Bill so that that Bill could be referred to Departmentally Related Standing Committee. The then Deputy-Speaker who was in the Chair ruled that since Bill was for replacing Ordinance and had to be enacted by a target date, hence it could not be referred to the Standing Committee. He further ruled that since the hon. Speaker had not given his consent for adjournment of the debate, motion for adjournment could not be moved. Thereafter, further discussion on the Bill was resumed and the Bill was passed on 10th August, 1993."

*[Translation]*

As of now this is not required. Wherever it becomes necessary, we will refer it to the Committee. As yet, these are allowed. This is the ruling.

*(Interruptions)*